

farmers are in great distress as the price of coconut has deeply gone down. To add to their disappointment, the Government has recently liberalised free import of edible oils. If Excise Duty on coconut oil sold in packets and bottles is introduced, the price will again go down. The Government should formulate a policy in import, levy of duty and other facets to help the coconut cultivators and labourers.

I request the Central Government to declare support price of Rs.5/per coconut and procure it from farmers.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): Sir, the Hon. Member should be happy that the price of an essential item like coconut is coming down. If it goes down, the consumer will be happy and the housewives will be happy.

SHRI P.C.THOMAS : What about the grower?

SHRIMATI MARGARET ALVA : What about the consumer? What about the common man?

SHRI P.C.THOMAS : What about the farmer?

MR. DEPUTY- SPEAKER : I join with Mr. Thomas on his opinion.

SHRIMATI MARGARET ALVA : How can you deny the consumers cheaper food ?

MR. DEPUTY-SPEAKER : Now we shall take up Private Members' Legislative Business-Bills for introduction.

[English]

15.41 hrs

### BILLS- INTRODUCED

#### CONSTITUTION (AMENDMENT) BILL\*

(Insertion of new article 16A. etc.)

SHRI P.P.KALIAPERUMAL (CUDDALORE): I beg to move for leave to introduce a bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The Motion was adopted.*

SHRI P.P.KALIAPERUMAL : I introduce the Bill.

15.41 1/2 hrs

#### CONSTITUTION (AMENDMENT) BILL\*

(Amendment of Article 243ZD)

[English]

SHRI UTTAMRAO DEORAO PATIL (YAVATMAL): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted*

SHRI UTTAMRAO DEORAO PATIL : I introduce the Bill.

15.42 hrs

#### PREVENTION OF FOOD ADULTERATION (AMENDMENT) BILL

(Amendment of section 2)

[English]

SHRI MOHAN SINGH (DEORIA): I beg to move for leave to introduce a Bill further to amend the Prevention of Food Adulteration Act,1954.

MR. DEPUTY-SPEAKER : The question is:

"That leave be granted to introduce a Bill further to amend the Prevention of Food Adulteration Act,1954."

*The motion was adopted*

SHRI MOHAN SINGH : I introduce the Bill.

#### OFFICIAL LANGUAGES BILL\*

[Translation]

SHRI SURENDRA PAL PATHAK (Shahabad): I beg to move for leave to introduce a Bill to provide for the languages to be used for the official purposes of the Union, for transaction of Business in Parliament and the purposes of Central Acts in Courts.

[English]

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the languages to be used for the official purposes of the Union, for transaction of business in Parliament and for the purposes of Central Acts and in Courts".

*The motion was adopted*

[Translation]

SHRI SURENDRA PAL PATHAK: I introduce the Bill.

15.43 hrs

#### TERRORIST AND DISRUPTIVE ACTIVITIES (PREVENTION) REPEAL BILL\*

[English]

SHRI CHITTA BASU (BARASAT): I beg to move for leave to introduce a Bill to repeal the Terrorist and Disruptive Activities (Prevention) Act,1985.

MR. DEPUTY-SPEAKER : The question is:

"That leave be granted to introduce a Bill to repeal the Terrorist and Disruptive Activities (Prevention) Act, 1985".

*The motion was adopted*

SHRI CHITTA BASU : I introduce the Bill.

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